

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 344 of 2018 &
IA No. 28 of 2019**

Dated: 10th January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Sai Wardha Power Generation Limited

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s)

:

Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Parichita Chowdhary
Mr. Ashwin Ramanathan

Counsel for the Respondent(s)

:

Mr. S.K. Rungta, Sr. Adv.
Mr. Buddy A. Ranganadhan for R.1

Ms. Surabhi Guleria
Mr. Sudhanshu S. Choudhari for R-2

Mr. Rahul Kinra for R-3

ORDER

IA No. 28 of 2019
(Appln. for directions)

We have heard learned counsel for the parties. For the reasons set out in the application, the application is allowed.

APPEAL NO. 344 of 2018

Admit. Issue notice to the Respondents returnable on 20.03.2019. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1; Mr. Surabhi Guleria takes notice on behalf of Respondent No.2 and Mr. Rahul Kinra takes notice on behalf of Respondent No.3 and they seek six weeks' time to file reply. Time is granted. They may file the same on or before 22.02.2019 with advance copy to the other side. Thereafter, rejoinder may be filed within two weeks' i.e. on or before 11.03.2019 with advance copy to the other side.

List the matter on **20.03.2019.**

(S. D. Dubey)
Technical Member
Js/vg

(Justice Manjula Chellur)
Chairperson